

IN THE INCOME TAX APPELLATE TRIBUNAL “SMC” BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY, JM AND SHRI RAJESH KUMAR, AM

I.T.A. No. 372/Mum/2021
(Assessment Year: 2009-10)

Shri Tushar Anil Sheth 190, 2 nd Floor, Nagdevi Street, Mumbai-400 003	Vs.	ITO-17(3)(4) Mumbai
PAN/GIR No. AAJPS 7601 Q		
(Appellant)	:	(Respondent)
Appellant by	:	Shri Kiran Mehta
Respondent by	:	Ms. Smita Verma
Date of Hearing	:	23.06.2021
Date of Pronouncement	:	23.06.2021

ORDER

Per Rajesh Kumar, A. M.:

This appeal by assessee is directed against the order of learned Commissioner of Income Tax (Appeals)-28, Mumbai (in short ‘the CIT(A)’) pertaining to Assessment Year 2009-10.

2. At the outset, at the time of hearing, the ld. AR brought to our notice the letter filed by the assessee dated 24.03.2021 requesting the bench to allow the withdrawal of the appeal, as the assessee has opted for resolution of dispute under the Vivad Se Vishwas Scheme.

3. After hearing both sides and perusing the facts on records, we dismiss the appeal as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 23.06.2021

Sd/-

(Saktijit Dey)
Judicial Member

Mumbai; Dated : 23.06.2021
Roshani, Sr. PS

Sd/-

(Rajesh Kumar)
Accountant Member

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT - concerned
5. DR, ITAT, Mumbai
6. Guard File

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai